

not yet considered it. I had not been able to supply copies before this even to Cabinet Members, and, therefore, how could they consider it?

**Mr. Speaker:** Copies have been received and they will be circulated to hon. Members.

**Shri S. M. Banerjee:** Mere circulation does not mean anything. I am not going to get any dearness allowance, but it is the Government employees who have to get it; they have been betrayed for one year practically, and they have not been given this dearness allowance. I would like to know when the Cabinet is going to take a decision on this. They should take an immediate decision on this.

**Mr. Speaker:** That is a separate question. Copies will be distributed and they will take a decision in the Cabinet later on.

**Shri S. M. Banerjee:** What is the use of this? You should kindly help us in the matter....

**Shri Morarji Desai:** If he does not want me to lay it on the Table, then I shall withdraw it.

**Shri S. M. Banerjee:** This is very bad....

**Shri Srichand Goel (Chandigarh):** Is it the right of Ministers only to lose temper?....

**Mr. Speaker:** Order, order. Government will take a decision later.

**Shri S. M. Banerjee:** When?

**Mr. Speaker:** He cannot say that just now.

**Shri S. M. Banerjee:** Why should you not direct him?

श्री कर्कर साल कृप (दिल्ली मदन) :  
मेरी प्रार्थना है कि जब गवर्नमेंट इस बारे में  
हि सजन से से तो इस मदन को इनकार  
क्रिया जावे और इस विषय पर डिस्कशन  
शेरीनर हीका दिया जावे ।

**Shri Morarji Desai:** It was said the other day that hon. Members had not been supplied with copies and it had appeared in the papers. It was, therefore, that I was anxious to lay it on the Table as soon as I could.

श्री मधु लिवये (मुंगेर) : मंत्री महोदय  
एक कदम बढ़ गए है, वह अब दूसरा कदम  
बढ़ाये ।

**An hon. Member:** We don not object to that. [ 1 ]

**Shri Kanwar Lal Gupta:** Will you allow a discussion on it?

**Shri Chintamani Panigrahi (Bhubanewar):** How long will Government take to come to a decision on it?

**Mr. Speaker:** That is exactly what Shri Banerjee asked. He is repeating his question. Dr. Rao.

#### PAPERS UNDER SEC. 103 OF MAJOR PORT TRUSTS ACT

**The Minister of Transport and Shipping (Dr. V. K. R. V. Rao):** I beg to lay on the Table a copy of the Annual Accounts of the Bombay Port Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of sec. 103 of the Major Port Trusts Act, 1963 [Placed in Library. See No. LT-521/67].

#### NAVY (DISCIPLINE AND MISCELLANEOUS PROVISIONS) (AMENDMENT) REGULATIONS

**The Deputy Minister in the Ministry of Transport and Shipping (Shri Bhakt Darsan):** On behalf of Shri B. R. Bhagat, I beg to lay on the Table a copy of the Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1967, published in Notification No. SRO 15/E in Gazette of India dated the 22nd May 1967 under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-522/67].